

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV: (Special Bench)**

13. IA 3516(MB)2024  
IN  
C.P. (IB)/357(MB)2024

CORAM:

SHRISANJIV DUTT  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Lab India Instruments Pvt Ltd  
Vs.  
Karkinos Healthcare Private Limited

Section:9of Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Adv. Amikabajpal for the Applicant/ Resolution Professional (RP) present through virtual mode.

**IA 3516(MB)2024**

2. This is an Application filed by the Applicant to take on record the report on the constitution of CoC, being prepared by the Interim Resolution Professional herein in compliance of Regulation 17(1) of the CIRP Regulations. The same is taken on record. IA 3516(MB)2024 is allowed to that effect and disposed of.

Sd/-

**SANJIV DUTT**  
**Member (Technical)**  
(FRK)

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**